## GOVERNMENT OF INDIA MINISTRY OF HUMAN RESOURCE DEVELOPMENT DEPARTMENT OF HIGHER EDUCATION LOK SABHA UNSTARRED QUESTION No.3580 TO BE ANSWERED ON 16.03.2020

## **Reservation Norms in Higher Educational Institutions**

3580. SHRI S. VENKATESAN:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the list of Central Educational Institutions exempted from Central Educational Institutions (Reservation in Admissions) Act, 2006, as of now;

(b) the list of programs of study exempted from reservation norms, if any, in the institutions covered under the same Act;

(c) whether the Ministry is contemplating to amend the Act to bring in relaxations or exemptions from reservation norms to any institution(s);

(d) whether the existing reservation norms are applicable in the Higher Educational Institutions/Central Educational Institutions conferred with the status of "Institutions of Eminence";

- (e) if so, the details thereof; and
- (f) if not, the reasons there for?

## ANSWER

## MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI RAMESH POKHRIYAL 'NISHANK')

(a) & (b): The Central Educational Institutions (Reservation in Admission) Act, 2006 has been notified on January, 2007 which is available at <a href="https://mhrd.gov.in/sites/upload\_files/mhrd/files/upload\_document/CEI-ResAdm-2006.pdf">https://mhrd.gov.in/sites/upload\_files/mhrd/files/upload\_document/CEI-ResAdm-2006.pdf</a>. The section 4 of the Act inter-alia states that provision of the act shall not to be applicable in

the following Institutions/Curriculum:

- i. a Central Educational Institution established in the tribal areas referred to in the Sixth Schedule to the Constitution;
- ii. the institutions of excellence, research institutions, institutions of national and strategic importance specified in the Schedule to the Act;
- iii. a Minority Educational Institution as defined in the Act;

iv. a course or programme at high levels of specialisation, including at the postdoctoral level, within any branch of study or faculty;

(c): The above Act, 2006 has been amended as Central Educational Institutions (Reservation in admission) Amendment Act, 2012 and notified on 19<sup>th</sup> June, 2012. At present, no amendment in the Act, 2006 is under consideration.

(d) to (f): Section 15 of the UGC (Institution of Eminence Deemed to be Universities) Regulations, 2017 states that the Public Institutions of Eminence shall implement the reservation policy in admissions and recruitment in accordance with any Act of Parliament for the time being in force.

\*\*\*\*

In addition to the schedule of the Central Educational Institutions(Reservation in Admissions) Act, 2006, the following Central Educational Institutions as intimated by University Grants Commission, are exempted from the provisions the Central Educational Institutions (Reservation in Admissions) Act, 2006.

- 1. Jamia Millia Islamia, New Delhi
- 2. Aligarh Muslim University, Aligarh
- 3. Babasaheb Bhimrao Ambedkar University, Lucknow.
- 4. Rajiv Gandhi University, Arunachal Pradesh
- 5. North Eastern Hill University, Shillong
- 6. Mizoram University, Aizwol
- 7. Nagaland University, Kohima
- 8. Tripura University